

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CCP 357/94 in OA 3248/1992.

New Delhi, this 24th day of March, 1995

Shri Justice S.C.Mathur, Hon'ble Chairman Shri P.T.Thiruvengadam, Hon'ble Member(A)

Sushil Chandra Saxena JG-1/1D-4A, VikaspuriPrasad New Delhi-110 048 .. Applicant

By Advocate Shri D.R. Roy

versus

Union of India, through

- 1. Shri Mazihuzzaman Member (Mech) Railway Board, Rail Bhasw. New Delhi
- 2. Shri Lalit Kumar Sinha General Manager Northern Railway Baroda House, New Delhi .. Respondents

By Advocate Shri R.L. Dhawan

ORDER(oral)

Shri Justice S.C. Mathur

The learned counsel for the applicant has stated that the judgement of the Tribunal has been complied with and the applicant has been paid his dues.

2. In view of the above, the application is consigned to records and there shall be no order as to costs. Notice issued is hereby discharged.

P. J. 20

(P.T.Thiruvengadam) Member (A) 24.3.95

(S.C. Mathur) Chairman 24.3.95

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